

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH,
LUCKNOW**

**Original Application No.173/2012
This the 11th day of May 2012**

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Mahadev Prasad Saxena, aged about 81 years, son of Late Shri P. Saxena, Resident of -246/46, Kayastha vali Gali, Yahiaganj, Lucknow.

...Applicant.

By Advocate: Sri Praveen Kumar.

Versus.

Union of India through

1. The General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. The Sr. Divisional Finance Manager, North Eastern Railway, Ashok Marg, Lucknow.

.... Respondents.

By Advocate: Sri B.B. Tripathi.

ORDER (Oral)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Heard and perused the record.

2. This O.A has been filed for revision/re-fixing of pension and other pensionary benefits as per calculation narrated in para-7 of the O.A.
3. From the other side preliminary objection has been raised that this O.A. is not maintainable in view of Section 20 of Administrative Tribunal Act, 1985 because,

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the representation of the applicant is pending in this regard. Sri Praveen Kumar, learned counsel for the applicant fairly concedes on this point.

4. In view of the above this Tribunal is not adverting to any of the grounds mentioned in the O.A. Considering the above preliminary objection and facts of the case, it would be meet the ends of justice, if this O.A. is finally decided with a direction to the respondent to dispose of the pending representation of the applicant dated 24.8.2011 expeditiously preferably within 2 months from today and accordingly, it is so ordered. No order as to costs.

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)

Amit/-